

IN THE NATION COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB-807/ND/2018

IN THE MATTER OF:

M/s Sterling and Wilson Pvt. Ltd.

.....PETITIONER

vs

M/s Globe Civil Projects Pvt. Ltd.

.... RESPONDENT

SECTION

Under Section 9 IBC, 2016

Order delivered on 03.10.2018

Coram:

R.VARADHARAJAN,

Hon'ble Member (Judicial)

V.K.Subburaj,

Hon'ble Member (Technical)

For the Petitioner/Applicant

: Mr. Hari Praveen Bhatia, Advocate

For the Respondent/RoC

:

ORDER

Learned counsel for the petitioner is present and represents that the matter has been settled as between the parties vide agreement dated 24 July, 2018. Taking into consideration the said representation as well as Rule 8 of IBBI (AAA) Rules, 2016, this petition stands dismissed as withdrawn. Let file be consigned to the records.

( -Scl- )

(V.K.SUBBURAJ)  
MEMBER (TECHNICAL)

( -Scl- )

(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

Varinder Kumar